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**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA**

**IN
OA No. 196/2025/EZ
(Earlier OA. No. 527/2025/PB)**

IN THE MATTER OF:

News Item titled "1 dead 8 injured in blast at illegal firecracker storeroom in Odisha's Boudh" appearing in Millennium Post-dated 22.09.2025.

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Mrinal Kanti Biswas

Mrinal Kanti Biswas
Regional Director & Scientist 'E'
CPCB, Kolkata

Filed through

[Signature]
Counsel

Dated: ____, 2025
Place: Kolkata



[Signature]
N. DASGUPTA
Notary
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3, Bankshal Street
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10 DEC 2025



**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
IN**

**OA No. 196/2025/EZ
(Earlier OA. No. 527/2025/PB)**

IN THE MATTER OF:

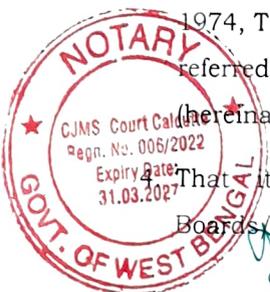
News Item titled "1 dead 8 injured in blast at illegal firecracker storeroom in Odisha's Boudh" appearing in Millennium Post, dated 22.09.2025

REPLY ON BEHALF OF RESPONDENT NO. 01 i.e. CENTRAL POLLUTION CONTROL BOARD

PRELIMINARY SUBMISSION

1. That the instant Original Application (hereinafter referred to as "OA") No. 527 of 2025 (PB) has been taken up *Suo-Motu* by the National Green Tribunal, Principal Bench (hereinafter referred to as the "Hon'ble NGT") based on News Item titled "1 dead 8 injured in blast at illegal firecracker store room in Odisha's Boudh" appearing in Millennium Post, dated 22.09.2025. The Hon'ble NGT vide order dated 14.10.2025 impleaded Central Pollution Control Board (hereinafter referred to as "CPCB") as respondent in the instant matter and directed for filing response/reply by way of affidavit before the Eastern Zonal Bench of the Hon'ble NGT. Subsequently the matter has been transferred to the Hon'ble NGT, Eastern Zonal Bench and re-numbered as 196/2025. Thereby, the reply is made in this instant OA in succeeding paragraphs.
2. That the said OA i.e. above stated "News Item" reports about the death of 1 person and injuries to 8 others sustained in an explosion at an illegal firecracker store room in Boudh district, Odisha. As per the report, a large quantity of illegal explosives were reportedly stored at the site, and authorities have since seized and sealed three more firecracker godowns in the district.
3. That it is humbly submitted that CPCB is constituted under the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act, 1974"). It performs the functions under the Water Act, 1974, The Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as "Air Act, 1981") and the Environment (Protection) Act, 1986 (hereinafter referred to as the "E (P) Act, 1986").

That it is further submitted that the State Pollution Control Boards, Pollution Control Committees (hereinafter referred to as

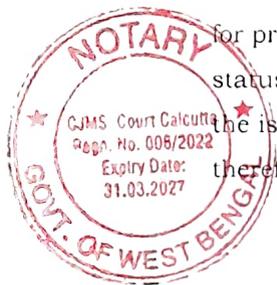


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"SPCBs/PCCs") in every State/Union Territory have been constituted under Section 4 of the Water Act, 1974 and Section 5 of the Air Act, 1981 and are empowered to implement of the provisions of both the Acts in territories falling in their respective State/Union Territory.

5. That, as per the modified direction dated 07/03/2016 issued by CPCB under section 18(1)(b) of the Water Act, 1974 and the Air Act, 1981 to all the SPCBs/PCCs regarding harmonization of classification of Industrial Sectors under Red/Orange/Green/White "Firecrackers manufacturing and bulk storage facilities" are categorized under "RED" Category. Recently, during February, 2025, CPCB has revised the methodology for classification of sectors. As per the revised classification, "Manufacturing of Firecrackers including improved crackers/green crackers, etc." are classified under "Orange" category. The said revised classification-2025 has been circulated to all the SPCBs/PCCs for implementation vide CPCB direction dated 12.02.2025 under Section 18(1)(b) of the Water Act, 1974 and the Air Act, 1981 to all the SPCBs/PCCs. Red/Orange category of industrial sectors are required to obtain Consent to Establish (hereinafter referred to as 'CTE') and Consent to Operate (hereinafter referred to as 'CTO') from the concerned SPCB/PCC and shall comply with the conditions laid down in CTE and CTO. The directions are uploaded on CPCB website and can be accessed using the Url <https://cpcb.nic.in/openpdffile.php?id=TGFOZXNORmlsZS9fMTczNzYxMzk2OV9tZWVpYXBob3RvMTEzODMucGRm>.
6. Further, as per Schedule-4 (Part-I) of the Explosives Rules, 2008, (i) District Magistrate is the Licensing Authority for "Manufacture of fireworks or gun powder or both not exceeding 15 kg at any one time"; (ii) Controller of Explosives is the Licensing Authority for "Manufacture of Fireworks or gun powder or both exceeding 15 kg but not exceeding 500 kg at any one time"; and (iii) Chief Controller or Controller of Explosives authorized by the Chief Controller is the Licensing Authority for "Manufacture of Fireworks or gun powder or both exceeding 500 kg at any one time". A copy of the Explosive Rules, 2008 is annexed as **ANNEXURE-I**.
7. That, it is humbly submitted that CPCB has pursued this matter with State Pollution Control Board, Odisha (hereinafter referred to as "OSPCB") for providing action taken/status report vide letter dated 01.12.2025. The status report/action taken report in the matter is awaited from OSPCB. As the issues raised in the instant matter falls under the purview of OSPCB, therefore, it is respectfully submitted that response from OSPCB may be



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important in adjudicating the instant matter. A copy of the CPCB letter dated 01.12.2025 is annexed as **Annexure - II**.

8. That, the answering respondent herein craves leave of the Hon'ble NGT to file additional reply, if required, in future.
9. That in light of the above submission, it is respectfully submitted that this Answering Respondent i.e. CPCB shall abide by all the order(s) or direction(s) passed by this Hon'ble NGT in this Original Application.

Mrinal Kanti Biswas

Regional Director & Scientist 'E'
CPCB, Kolkata



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EASTERN ZONE BENCH, KOLKATA**

IN

OA No. 196/2025/EZ

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IN THE MATTER OF:

News Item titled "1 dead 8 injured in blast at illegal firecracker storeroom in Odisha's Boudh" appearing in Millennium Post-dated 22.09.2025

AFFIDAVIT

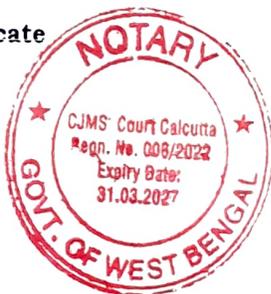
I, Mrinal Kanti Biswas, S/o Saroj Kumar Biswas aged about 44 years, having office at the Regional Directorate, Central Pollution Control Board, Southend Conclave' Block No.502, 5th& 6th Floor,1582, Rajdanga Main Road, Kolkata-700107, do hereby solemnly affirm and sincerely state as follows: -

1. That the deponent is authorized representative to represent the Respondent CPCB in the present case, and as such, I am well conversant with the facts and circumstances of the present case on the basis of the information derived from the official records, and hence, I am competent and authorized to verify, sign and swear this affidavit on behalf of the Respondent CPCB.
2. That the accompanying reply may be read part and parcel of the present affidavit as I am competent to swear this affidavit.
3. That the accompanying reply has been drafted and filed under my instructions and authority the contents thereof are true and correct on the basis of the record maintained during ordinary course of business of CPCB and available records and documents and the contents of the same are read over and explained to me and are not repeated herein for the sake of brevity.

Identified by me

[Signature]

Advocate



[Signature]
N. DASGUPTA
Notary
Regn. No. 008/2022
3, Bankahal Street
Calcutta-700001

SOLEMNLY AFFIRMED
&
Declared Before me
on Identification Adv.
[Signature]
NOTARY
N. DASGUPTA, Reg. No. 008/2022
CJMS' Court, Govt. of W.B.

1 0 DEC 2025

[Signature]
DEPONENT

VERIFICATION

Verified at Kolkata on this day of _____ 2025 that the contents of the above reply are correct and true on the basis of the record of the cases as mentioned in the day-to-day affairs of the CPCB. Nothing has been concealed therefrom or mis-stated.

Verified at Kolkata on this the... Day of _____ 2025.

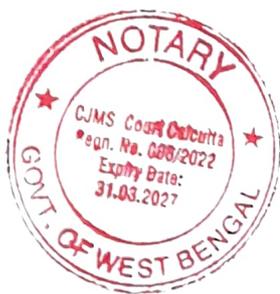
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Advocate



DEPONENT



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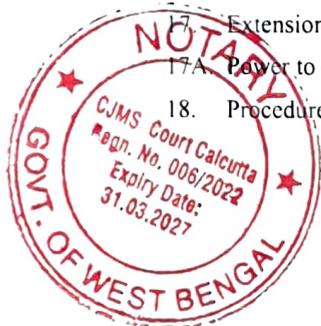
Annexure - P

THE EXPLOSIVES ACT, 1884

ARRANGEMENT OF SECTIONS

SECTIONS

1. Short title.
Local extent.
2. Commencement.
3. [*Repealed.*].
4. Definitions.
5. Power to make rules as to licensing of the manufacture, possession, use, sale, transport and import and Export of explosives.
- 5A. Persons already in business in respect of certain explosives to carry on such business without licence for a certain period.
6. Power for Central Government to prohibit the manufacture, possession or importation of specially dangerous explosives.
- 6A. Prohibition of manufacture, possession, sale or transport of explosives by young persons and certain other persons.
- 6B. Grant of licences.
- 6C. Refusal of licences.
- 6D. Licensing authority competent to impose conditions in addition to prescribed conditions.
- 6E. Variation, suspension and revocation of licences.
- 6F. Appeals.
7. Power to make rules conferring powers of inspection, search, seizure, detention and removal.
8. Notice of accidents.
9. Inquiry into accidents.
- 9A. Inquiry into more serious accidents.
- 9B. Punishment for certain offences.
- 9C. Offences by companies.
10. Forfeiture of explosives.
11. Distress of aircraft or vessel.
12. Abetment and attempts.
13. Power to arrest without warrant persons committing dangerous offences.
14. Saving and power to exempt.
15. Saving of Arms Act, 1959.
16. Saving as to liability under other law.
17. Extension of definition of "explosive" to other explosive substances.
- 17A. Power to delegate.
18. Procedure for making, publication and confirmation of rules.



THE EXPLOSIVES ACT, 1884

ACT NO. 4 OF 1884¹

[26th February, 1884.]

An Act to regulate the manufacture, possession, use, sale, ²[transport, import and export] of explosives.

WHEREAS it is expedient to regulate the manufacture, possession, use, sale, ²[transport, import and export] of explosives; It is hereby enacted as follows:—

1. Short title.—(1) This Act may be called the ^{3***} Explosives Act, 1884; and

(2) Local extent.—It extends to whole India ^{4**}

2. Commencement.—(1) This Act shall come into force on such day ⁵as the Central Government, by notification in the Official Gazette, appoints.

6*

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3. [Repeal of portions of Act 12 of 1875.] Rep. by the Indian Ports Act, 1889 (10 of 1889)⁷, s. 2 and the Second Schedule.

4. Definitions.—In this Act, unless the context otherwise requires,—

(a) “aircraft” means any machine which can derive support in the atmosphere from the reactions of the air, other than the reactions of the air against the earth's surface, and includes balloons, whether fixed or free, airships, kites, gliders and flying machines;

(b) “carriage” includes any carriage, wagon, cart, truck, vehicle or other means of conveying goods or passengers by land, in whatever manner the same may be propelled,

(c) “District Magistrate”, in relation to any area for which a Commissioner of Police has been appointed, means the Commissioner of Police thereof and includes—

(a) any such Deputy Commissioner of Police, exercising jurisdiction over the whole or any part of such area, as may be specified by the State Government in this behalf in relation to such area or part; and

(b) an Additional District Magistrate;

(d) “explosive” means gunpowder, nitroglycerine, nitroglycol, gun-cotton, di-nitro-toluene, tri-nitro-toluene, picric acid, di-nitro-phenol, tri-nitro-resorcinol (styphnic acid), cyclo-trime-

1. This Act has been declared, under s. 3 (a) of the Scheduled Districts Act, 1874 (14 of 1874), to be in force in the Districts of Hazaribagh, Lohardaga (now called the Ranchi District—see Calcutta Gazette, 1899, Pt. I, p. 44) Palamau and Manbhum and in Pargana Dhalbhum and the Kolhan in the Singhbhum District of the Chota Nagpur Division—See Gazette of India, 1896, Pt. I, p. 972.

It has been applied to the Sonthal Parganas under s. 3 of the Sonthal Parganas Settlement Regulation (3 of 1872), as amended by the Sonthal Parganas Laws Regulation, 1886 (3 of 1886), and by s. 3 of Regulation 3 of 1899, and to Porahat Estate by Bihar Regulation (2 of 1946).

For the law relating to explosive substances, see also the Explosive Substances Act, 1908 (6 of 1908).

The Act has been extended to Goa, Daman and Diu with modifications, by Reg. 12 of 1962, s. 3 and Sch., (w.e.f. 1-2-1965) extended to and brought into force in Dadra and Nagar Haveli by Reg. 6 of 1963, s. 2 and Sch. (w.e.f. 1-7-1965) and to the whole of the Union territory of Lakshadweep by Reg. 8 of 1965, s. 3 and Sch. I (w.e.f. 1-10-1967).

The Act comes into force in Pondicherry on 1-10-1963 vide Reg. 7 of 1963, s. 3 and Sch. I.

2. Subs. by Act 32 of 1978, s. 2, for “transport and importation” (w.e.f. 2-3-1983).

3. The word “Indian” omitted by s. 3, *ibid.* (w.e.f. 7-3-1983).

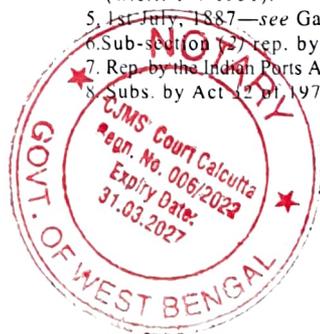
4. The words and letter “except Part B States” omitted by Act 3 of 1951, s. 3 and the Schedule (w.e.f. 1-4-1951).

5. 1st July, 1887—see Gazette of India, 1887, Pt. I, p. 307

6. Sub-section (2) rep. by Act 12 of 1891, s. 2 and the First Schedule.

7. Rep. by the Indian Ports Act, 1908 (15 of 1908).

8. Subs. by Act 32 of 1978, s. 4, for section 4 (w.e.f. 2-3-1983).



ethylene-trinitramine, penta-erythritol-tetranitrate, tetryl, nitro-guanidine, leadazide, lead styphnate, fulminate of mercury or any other metal, diazo-di-nitro-phenol, coloured fires or any other substance whether a single chemical compound or a mixture of substances, whether solid or liquid or gaseous used or manufactured with a view to produce a practical effect by explosion or pyrotechnic effect; and includes fog-signals, fireworks, fuses, rockets, percussion-caps, detonators, cartridges, ammunition of all descriptions and every adaptation or preparation of an explosive as defined in this clause;

- (e) "export" means taking out of India to a place outside India by land, sea or air;
 (f) "import" means to bring into India from a place outside India by land, sea or air;
 (g) "master",—

(a) in relation to any vessel or aircraft means any person, other than a pilot, harbour master, assistant harbour master or berthing master, having for the time being the charge or control of such vessel or aircraft, as the case may be; and

(b) in relation to any boat belonging to a ship, means the master of that ship;

(h) "manufacture" in relation to an explosive includes the process of—

(1) dividing the explosive into its component parts or otherwise breaking up or unmaking the explosive, or making fit for use any damaged explosive; and

(2) re-making, altering or repairing the explosive;

(i) "prescribed" means prescribed by rules made under this Act;

(j) "vessel" includes any ship, boat, sailing vessel, or other description of vessel used in navigation whether propelled by oars or otherwise and anything made for the conveyance, mainly by water, of human beings or of goods and a caisson.]

5. Power to make rules as to licensing of the manufacture, possession, use, sale, transport, import and export of explosives.—(1) The Central Government may for any part of [India],^{2***} make rules³ consistent with this Act to regulate or prohibit, except under and in accordance with the conditions of a licence granted as provided by those rules, the manufacture, possession, use, sale,⁴[transport, import and export] of explosives, or any specified class of explosives.

(2) Rules under this section may provide for all or any of the following, among other matters, that is to say:—

- (a) the authority by which licenses may be granted;
 (b) the fees to be charged for licenses, and the other sums (if any) to be paid for expenses by applicants for licenses;
 (c) the manner in which applications for licenses must be made, and the matters to be specified in such applications;
 (d) the form in which, and the conditions on and subject to which, licenses must be granted;
 (e) the period for which licenses are to remain in force;^{5***}

⁶[(ee) the authority to which appeals may be preferred under section 6F, the procedure to be followed by such authority and the period within which appeals shall be preferred, the fees

1. Subs. by Act 3 of 1951, s. 3 and Schedule, for "Part A States and Part C States" (w.e.f. 1-4-1951).

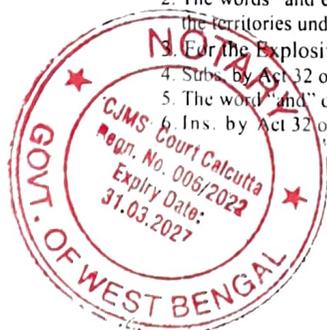
2. The words "and each Local Government, with the previous sanction of the Governor, General in Council, may for any part of the territories under its administration" omitted by the A.O. 1937.

3. For the Explosive Rules, 1940, made under s. 5 and 7, see Gazette of India, Extra., 1940, p. 749.

4. Subs. by Act 32 of 1978, s. 5, for "transport and importation" (w.e.f. 2-3-1983).

5. The word "and" omitted by s. 5, *ibid.* (w.e.f. 2-3-1983).

6. Ins. by Act 32 of 1978, s. 5. (w.e.f. 2-3-1983).



to be paid in respect of such appeals and the circumstances under which such fees may be refunded;

(*eea*) the total quantity of explosives that a licensee can purchase in a given period of time;

(*eeb*) the fees to be charged by the Chief Controller of Explosives or any officer authorised by him in this behalf, for services rendered in connection with the manufacture, transport, import or export of explosives;]

(*f*) the exemption absolutely or subject to conditions of any explosives ¹[or any person or class of persons] from the operation of the rules.

2* * * * *

³[5A. **Persons already in business in respect of certain explosives to carry on such business without licence for a certain period.**—Notwithstanding anything in section 5 or in the rules made thereunder where, immediately before the commencement of the Indian Explosives (Amendment) Act, 1978 (32 of 1978), any person was carrying on the business of manufacture, sale, transport, import or export of any explosive [for which no licence was required under this Act before its amendment by the Indian Explosives (Amendment) Act, 1978], then, such person shall be entitled to continue to carry on such business without licence in respect of such explosive—

(*a*) for a period of three months from the date of such commencement; or

(*b*) if before the expiry of the said period of three months, such person has made an application for grant of licence under this Act for such business in such explosive, until the final disposal of his application,

whichever is later.]

6. Power for Central Government to prohibit the manufacture, possession or importation of specially dangerous explosives.—(*1*) Notwithstanding anything in the rules under the last foregoing section, the Central Government may, from time to time, by notification in the Official Gazette,—

(*a*) prohibit, either absolutely or subject to conditions, the manufacture, possession or importation of any explosive which is of so dangerous a character that, in the opinion of the Central Government, it is expedient for the public safety to issue the notification; ⁴***.

5* * * * *

⁶[(2) The Customs Act, 1962 (52 of 1962) shall have effect in relation to any explosive with regard to the importation of which a notification has been issued under this section and the vessel, carriage or aircraft containing such explosive as that Act has in relation to any article the importation of which is prohibited or regulated thereunder and the vessel, carriage or aircraft containing such article.]

7* * * * *

⁸[6A. **Prohibition of manufacture, possession, sale or transport of explosives by young persons and certain other persons.**—Notwithstanding anything in the foregoing provisions of this Act,—

(*a*) no person,—

1. Ins. by Act 32 of 1978, s. 5 (w.e.f. 2-3-1983).

2. Sub-section (3) omitted by s. 5, *ibid.* (w.e.f. 2-3-1983).

3. Ins. by s. 6, *ibid.* (w.e.f. 2-3-1983).

4. The word "and" and cl. (*b*) rep. by Act 10 of 1914, s. 3 and II Schedule.

5. Cl. (*b*) rep. by s. 3 and the Second Schedule, *ibid.*

6. Subs. by Act 32 of 1978, s. 7, for sub-section (2)(w.e.f. 2-3-1983).

7. Sub-section (3) omitted by s. 7, *ibid.* (w.e.f. 2-3-1983).

8. Ins. by s. 8, *ibid.* (w.e.f. 2-3-1983).



(i) who has not completed the age of eighteen years, or

(ii) who has been sentenced on conviction of any offence involving violence or moral turpitude for a term not less than six months, at any time during a period of five years after the expiration of the sentence, or

(iii) who has been ordered to execute under Chapter VIII of the Code of Criminal Procedure, 1973 (2 of 1974), a bond for keeping the peace or for good behaviour, at any time during the term of the bond, or

(iv) whose licence under this Act has been cancelled, whether before or after the commencement of the Indian Explosives (Amendment) Act, 1978 (32 of 1978), for contravention of the provisions of this Act or of the rules made thereunder, at any time during a period of five years from the date of cancellation of such licence, shall,—

(1) manufacture, sell, transport, import or export any explosive, or

(2) possess any such explosive as the Central Government may, having regard to the nature thereof, by notification in the Official Gazette, specify;

(b) no person shall sell, deliver or despatch any explosive to a person whom he knows or has reason to believe at the time of such sale, delivery or despatch,—

(i) to be prohibited under clause (a) to manufacture, sell, transport, import, export or possess such explosive, or

(ii) to be of unsound mind.

6B. Grant of licences.—(1) Where a person makes an application for licence under section 5, the authority prescribed in the rules made under that section for grant of licences (hereinafter referred to in this Act as the licensing authority), after making such inquiry, if any, as it may consider necessary, shall, subject to the other provisions of this Act, by order in writing either grant the licence or refuse to grant the same.

(2) The licensing authority shall grant a licence—

(a) where it is required for the purpose of manufacture of explosives if the licensing authority is satisfied that the person by whom licence is required—

(i) possesses technical know-how and experience in the manufacture of explosives; or

(ii) has in his employment or undertakes to employ a person or persons possessing such technical know-how and experience; or

(b) where it is required for any other purpose, if the licensing authority is satisfied that the person by whom licence is required has a good reason for obtaining the same.

6C. Refusal of licences.—(1) Notwithstanding anything contained in section 6B, the licensing authority shall refuse to grant a licence—

(a) where such licence is required in respect of any prohibited explosive; or

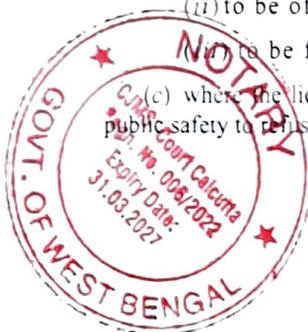
(b) where such licence is required by a person whom the licensing authority has reason to believe—

(i) to be prohibited by this Act or by any other law for the time being in force to manufacture, possess, sell, transport, import or export any explosive, or

(ii) to be of unsound mind, or

(iii) to be for any reason unfit for a licence under this Act; or

(c) where the licensing authority deems it necessary for the security of the public peace or for public safety to refuse to grant such licence.



(2) Where the licensing authority refuses to grant a licence to any person it shall record in writing the reasons for such refusal and furnish to that person on demand a brief statement of the same unless in any case the licensing authority is of opinion that it will not be in the public interest to furnish such statement.

6D. Licensing authority competent to impose conditions in addition to prescribed conditions.—A licence granted under section 6B may contain in addition to prescribed conditions such other conditions as may be considered necessary by the licensing authority in any particular case.

6E. Variation, suspension and revocation of licences.—(1) The licensing authority may vary the conditions subject to which a licence has been granted except such of them as have been prescribed and may for that purpose require the holder of licence by notice in writing to deliver-up the licence to it within such time as may be specified in the notice.

(2) The licensing authority may, on the application of the holder of a licence, also vary the conditions of the licence except such of them as have been prescribed.

(3) The licensing authority may, by order in writing, suspend a licence for such period as it thinks fit or revoke a licence,—

(a) if the licensing authority is satisfied that the holder of the licence is prohibited by this Act or by any other law for the time being in force to manufacture, possess, sell, transport, import or export any explosive, or is of unsound mind, or is for any reason unfit for a licence under this Act; or

(b) if the licensing authority deems it necessary for the security of the public peace or for public safety to suspend or revoke the licence; or

(c) if the licence was obtained by the suppression of material information or on the basis of wrong information provided by the holder of the licence or any other person on his behalf at the time of applying for the licence; or

(d) if any of the conditions of the licence has been contravened; or

(e) if the holder of the licence has failed to comply with a notice under sub-section (1) requiring him to deliver-up the licence.

(4) The licensing authority may also revoke a licence on the application of the holder thereof.

(5) where the licensing authority makes an order varying the conditions of a licence under sub-section (1) or an order suspending or revoking a licence under sub-section (3), it shall record in writing the reasons therefor and furnish to the holder of the licence on demand a brief statement of the same unless in any case the licensing authority is of the opinion that it will not be in the public interest to furnish such statement.

(6) A court convicting the holder of a licence of any offence under this Act or the rules made thereunder may also suspend or revoke a licence:

Provided that if the conviction is set aside on appeal or otherwise, the suspension or revocation shall become void.

(7) An order of suspension or revocation under sub-section (6) may also be made by an appellate court or by the High Court when exercising its powers of revision.

(8) The Central Government may, by order in the Official Gazette, suspend or revoke, or direct any licensing authority to suspend or revoke, all or any licences granted under this Act throughout India or any part thereof.

(9) On the suspension or revocation of a licence under this section the holder thereof shall without delay surrender the licence to the authority by whom it has been suspended or revoked or to such other authority as may be specified in this behalf in the order of suspension or revocation.

6F. Appeals.—(1) Any person aggrieved by an order of the licensing authority refusing to grant a licence or varying the conditions of a licence or by an order of the licensing authority suspending or



revoking a licence may prefer an appeal against that order to such authority (hereinafter referred to as the appellate authority) and within such period as may be prescribed:

Provided that no appeal shall lie against an order made by, or under the direction of, the Central Government.

(2) No appeal shall be admitted if it is preferred after the expiry of the period prescribed therefor:

Provided that an appeal may be admitted after the expiry of the period prescribed therefor if the appellant satisfies the appellate authority that he had sufficient cause for not preferring the appeal within that period.

(3) The period prescribed for an appeal shall be computed in accordance with the provisions of the Limitation Act, 1963 (36 of 1963), with respect to the computation of periods of limitation thereunder.

(4) Every appeal under this section shall be made by a petition in writing and shall be accompanied by a brief statement of the reasons for the order appealed against where such statement has been furnished to the appellant and by such fee as may be prescribed.

(5) In disposing of an appeal the appellate authority shall follow such procedure as may be prescribed:

Provided that no appeal shall be disposed of unless the appellant has been given a reasonable opportunity of being heard.

(6) The order appealed against shall, unless the appellate authority conditionally or unconditionally directs otherwise, be in force pending the disposal of the appeal against such order.

(7) Every order of the appellate authority confirming, modifying or reversing the order appealed against shall be final.]

7. Power to make rules conferring powers of inspection, search, seizure, detention and removal.—(1) The Central Government ^{1***} may make rules consistent with this Act authorising any officer, either by name or in virtue of his office.—

(a) to enter, inspect and examine ²[any place, aircraft, carriage or vessel] in which an explosive is being manufactured, possessed, used, sold, ³[transported, imported or exported] under a license granted under this Act, or in which he has reason to believe that an explosive has been or is being manufactured, possessed, used, sold, ³[transported, imported or exported] in contravention of this Act or of the rules made under this Act;

(b) to search for explosives therein;

(c) to take samples of any explosive found therein on payment of the value thereof; and

⁴[(d) to seize, detain and remove any explosive or ingredient thereof found therein and, if necessary, also destroy such explosive or ingredient.]

(2) The provisions of the ⁵[Code of Criminal Procedure, 1973 (2 of 1974)] relating to searches under that Code shall, so far as the same are applicable, apply to searches by officers authorised by rules under this section.

8. Notice of accidents. ⁶[(1)] Whenever there occurs in or about, or in connection with, any place in which an explosive is manufactured, possessed or used, or ⁷[any aircraft, carriage or vessel] either conveying an explosive or on or from which an explosive is being loaded or unloaded, any accident by explosion or by fire attended with loss of human life or serious injury to person or property, or of a

1 The words "or the Local Government with the previous sanction of the Governor-General in Council" omitted by the A.O. 1937

2 Subs. by Act 32 of 1978, s. 9, for "any place, carriage or vessel" (w.e.f. 2-3-1983).

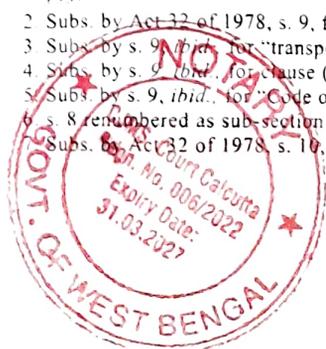
3 Subs. by s. 9 ^{ibid.} for "transported or imported" (w.e.f. 2-3-1983).

4 Subs. by s. 9 ^{ibid.} for clause (d) (w.e.f. 2-3-1983).

5 Subs. by s. 9, ^{ibid.} for "Code of Criminal Procedure (10 of 1882)" (w.e.f. 2-3-1983).

6 s. 8 renumbered as sub-section (1) thereof by ord. No. 18 of 1945, s. 2.

7 Subs. by Act 32 of 1978, s. 10, for "any carriage or vessel" (w.e.f. 2-3-1983).



description usually attended with such loss or injury, the occupier of the place, or ¹[the master of the aircraft or vessel], or the person in charge of the carriage, as the case may be, shall ²[within such time and in such manner as may be by rule prescribed give notice thereof and of the attendant loss of human life or personal injury, if any, to the ³[Chief Controller of Explosives] and] to the officer in charge of the nearest police-station.

* * * * *

⁵**9. Inquiry into accidents.**—(1) Where any accident such as is referred to in section 8 occurs in or about or in connection with ⁶[any place, aircraft, carriage or vessel] under the control of any of ⁷[Armed Forces of the Union], an inquiry into the causes of the accident shall be held by the naval, military, or air force authority concerned, and where any such accident occurs in any other circumstances, the District Magistrate ⁸* * * shall, in cases attended by loss of human life, or may, in any other case, hold or direct a Magistrate subordinate to him to hold, such an Inquiry..

(2) Any person holding an inquiry under this section shall have all the powers of a Magistrate in holding an inquiry into an offence under the ⁹[Code of Criminal Procedure, 1973 (2 of 1974)], and may exercise such of the powers conferred on any officer by rules under section 7 as he may think it necessary or expedient to exercise for the purposes of the inquiry.

(3) The person holding an inquiry under this section shall make a report to the Central Government stating the causes of the accident and its circumstances.

(4) The Central Government may make rules—

(a) to regulate the procedure at inquiries under this section;

(b) to enable the ¹⁰[Chief Controller of Explosives] to be present or represented at any such inquiry;

(c) to permit the ¹⁰[Chief Controller of Explosives] or his representative to examine any witnesses at the inquiry;

(d) to provide that where the ¹⁰[Chief Controller of Explosives] is not present or represented at any such inquiry, a report of the proceedings thereof shall be sent to him;

(e) to prescribe the manner in which and the time within which notices referred to in section 8 shall be given.

9A. Inquiry into more serious accidents.—(1) The Central Government may, where it is of opinion, whether or not it has received the report of an inquiry under section 9, that an inquiry or more formal character should be held into the causes of an accident such as is referred to in section 8, appoint the ¹¹[Chief Controller of Explosives] or any other competent person to hold such inquiry, and may also appoint one or more persons possessing legal or special knowledge to act as assessors in such inquiry.

(2) Where the Central Government orders an inquiry under this section, it may also direct that any inquiry under section 9 pending at the time shall be discontinued.

(3) The person appointed to hold an inquiry under this section shall have all the powers of a Civil Court under the Code of Civil Procedure, 1908 (5 of 1908), for the purposes of enforcing the attendance of witnesses and compelling the production of documents and material objects; and every

1. Subs. by s. 10, *ibid.*, for "the master of vessel" (w.e.f. 2-3-1983).

2. Subs. by Act 18 of 1945, s. 2, for "forthwith give notice thereof".

3. Subs. by Act 32 of 1978, s. 10, for "Chief Inspector of Explosives in India" (w.e.f. 2-3-1983).

4. Sub-section (2) omitted by s. 10, *ibid.* (w.e.f. 2-3-1983).

5. Subs. by Act 18 of 1945, s. 3, for s. 9.

6. Subs. by Act 32 of 1978, s. 11, for "any place, carriage or vessel" (w.e.f. 2-3-1983).

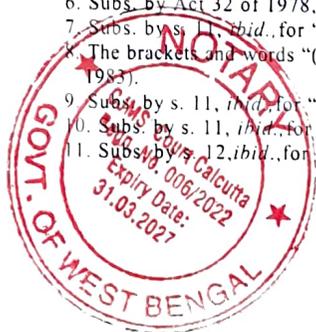
7. Subs. by s. 11, *ibid.*, for "the Indian Forces" (w.e.f. 2-3-1983).

8. The brackets and words "(or in a Presidency-town, the Commissioner of Police)" omitted by s. 11, *ibid.* (w.e.f. 2-3-1983).

9. Subs. by s. 11, *ibid.*, for "Code of Criminal Procedure, 1898" (w.e.f. 2-3-1983).

10. Subs. by s. 11, *ibid.*, for "Chief Inspector of Explosives in India" (w.e.f. 2-3-1983).

11. Subs. by s. 12, *ibid.*, for "Chief Inspector of Explosives in India" (w.e.f. 2-3-1983).



person required by such person as aforesaid to furnish any information shall be deemed to be legally bound so to do within the meaning of section 176 of the Indian Penal Code (45 of 1860).

(4) Any person holding an inquiry under this section may exercise such of the powers conferred on any officer by rules under section 7 as he may think it necessary or expedient to exercise for the purposes of the inquiry.

(5) The person holding an inquiry under this section shall make a report to the Central Government stating the causes of the accident and its circumstances, and adding any observations which he or any of the assessors may think fit to make; and the Central Government shall cause every report so made to be published at such time and in such manner as it may think fit.

(6) The Central Government may make rules for regulating the procedure at inquiries under this section.]

1[9B. Punishment for certain offences.—(1) Whoever, in contravention of rules made under section 5 or of the conditions of a licence granted under the said rules—

(a) manufactures, imports or exports any explosive shall be punishable with imprisonment for a term which may extend to three years, or with fine which may extend to five thousand rupees, or with both;

(b) possesses, uses, sells or transports any explosive shall be punishable with imprisonment for a term which may extend to two years or with fine which may extend to three thousand rupees or with both; and

(c) in any other case, with fine which may extend to one thousand rupees.

(2) Whoever in contravention of a notification issued under section 6 manufactures, possesses or imports any explosive shall be punishable with imprisonment for a term which may extend to three years or with fine which may extend to five thousand rupees or with both; and in the case of importation by water, the owner and master of the vessel or in the case of importation by air, the owner, and the master of the aircraft, in which the explosive is imported shall, in the absence of reasonable excuse, each be punishable with fine which may extend to five thousand rupees.

(3) Whoever,—

(a) manufactures, sells, transports, imports, exports or possesses any explosive in contravention of the provisions of clause (a) of section 6A; or

(b) sells, delivers or despatches any explosive in contravention of the provisions of clause (b) of that section, shall be punishable with imprisonment for a term which may extend to three years or with fine or with both; or

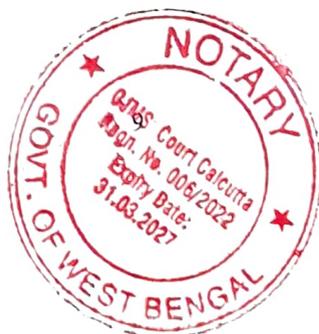
(c) in contravention of the provisions of section 8 fails to give notice of any accident shall be punishable,—

(i) with fine which may extend to five hundred rupees, or

(ii) if the accident is attended by loss of human life, with imprisonment for a term which may extend to three months or with fine or with both.

9C. Offences by companies.—(1) Whenever an offence under this Act has been committed by a company, every person who at the time the offence was committed was in charge of, or was responsible to the company for the conduct of the business of the company, as well as the company, shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment under this Act if he proves that the offence was committed without his knowledge and that he exercised all due diligence to prevent the commission of such offence.



(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of, or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purposes of this section,—

(a) “company” means any body corporate, and includes a firm or other association of individuals; and

(b) “director”, in relation to a firm, means a partner in the firm.]

10. Forfeiture of explosives.—When a person is convicted of an offence punishable under this Act, or the rules made under this Act, the court before which he is convicted may direct that the explosive, or ingredient of the explosive, or the substance (if any) in respect of which the offence has been committed, or any part of that explosive, ingredient or substance, shall, with the receptacles containing the same, be forfeited.

¹[**11. Distress of aircraft or vessel.**—Where the owner or Master of any aircraft or vessel is adjudged under this Act to pay a fine for any offence committed with, or in relation to, that aircraft or vessel, the Court may, in addition to any power it may have for the purpose of compelling payment of the fine, direct it to be levied by distress and sale of,—

(a) the aircraft and its furniture or so much of the furniture, or

(b) the vessel and the tackle, apparel and furniture of such vessel or so much of the tackle, apparel and furniture thereof,

as is necessary for the payment of the fine.]

12. Abetment and attempts.—Whoever abets, within the meaning of the Indian Penal Code (45 of 1860), the commission of an offence punishable under this Act, or the rules made under this Act, or attempts to commit any such offence and in such attempt does any act towards the commission of the same, shall be punished as if he had committed the offence.

13. Power to arrest without warrant persons committing dangerous offences.—Whoever is found committing any act for which he is punishable under this Act or the rules under this Act, and which tends to cause explosion or fire in or about any place where an explosive is manufactured or stored, or any railway or port, or any carriage, ²[aircraft or vessel], may be apprehended without a warrant by a Police-officer, or by the occupier of, or the agent or servant of, or other person authorised by the occupier of, that place, or by any agent or servant of, or other person authorised by, the railway administration or ³[conservator of the port or officer in charge of the air port], and be removed from the place where he is arrested and conveyed as soon as conveniently may be before a Magistrate.

⁴[**14. Saving and power to exempt.**—(1) Nothing in this Act, except sections 8, 9 and 9A shall apply to the manufacture, possession, use, transport or importation of any explosive—

(a) by any of the ⁵[Armed Forces of the Union, and ordnance factories or other establishments of such Forces] in accordance with rules or regulations made by ⁶****the Central Government;

(b) by any person employed under ⁷[the Central Government or under a State Government] in execution of this Act.

1. Subs. by Act 32 of 1978, s. 14, for s. 11 (w.e.f. 2-3-1983).

2. Subs. by s. 15, *ibid.*, for “ship or boat” (w.e.f. 2-3-1983).

3. Subs. by s. 15, *ibid.*, for “conservator of the port” (w.e.f. 2-3-1983).

4. Subs. by Act 18 of 1945, s. 4, for s. 14.

5. Subs. by Act 32 of 1978, s. 16, for “Indian Forces” (w.e.f. 2-3-1983).

6. The words “His Majesty’s Government in the United Kingdom” omitted by the A.O. 1950.

7. Subs. by the A.O. 1948, for “any Government in British India”.



(2) The Central Government may by notification in the Official Gazette exempt, absolutely or subject to any such conditions as it may think fit to impose, [any explosive and any person or class of persons from all or any of the provisions of this Act or the rules made thereunder.]

15. Saving of Arms Act, 1959.—Nothing in this Act shall affect the provisions of the ²[Arms Act, 1959 (4 of 1959)]:

Provided that an authority granting a license under this Act for the manufacture, possession, sale, transport or importation of an explosive may, if empowered in this behalf by the rules under which the license is granted, direct by an order written on the license that it shall have the effect of a like license granted under the said ³*** Arms Act, 1959 (4 of 1959).

16. Saving as to liability under other law.—Nothing in this Act or the rules under this Act shall prevent any person from being prosecuted under any other law for any act or omission which constitutes an offence against this Act or those rules, or from being liable under that other law to any other or higher punishment or penalty than that provided by this Act or those rules:

Provided that a person shall not be punished twice for the same offence.

17. Extension of definition of “explosive” to other explosive substances.—The Central Government may, from time to time, by notification in the Official Gazette, declare that any substance which appears to the Central Government to be specially dangerous to life or property, by reason either of its explosive properties or of any process in the manufacture thereof being liable to explosion, shall be deemed to be an explosive within the meaning of this Act, and the provisions of this Act (subject to such exceptions, limitations and restrictions as may be specified in the notification) shall accordingly extend to that substance in like manner as if it were included in the definition of the term “explosive” in this Act.

⁴[**17A. Power to delegate.**—The Central Government may, by notification in the Official Gazette, direct that any power or function which may be exercised or performed by it under this Act other than the power under sections 5, 6, 6A, 14 and 17 may, in relation to such matters and subject to such conditions, if any, as it may specify in the notification, be exercised or performed also by—

(a) such officer or authority subordinate to the Central Government, or

(b) such State Government or such officer or authority subordinate to the State Government.]

18. Procedure for making, publication and confirmation of rules.—(1) An authority making rules under this Act shall, before making the rules, publish a draft of the proposed rules for the information of persons likely to be affected thereby.

(2) The publication shall be made in such manner as the Central Government, from time to time, by notification in the Official Gazette prescribes.

(3) There shall be published with the draft a notice specifying a date at or after which the draft will be taken into consideration.

(4) The authority making the rules shall receive and consider any objection or suggestion which may be made by any person with respect to the draft before the date so specified.

1. Subs. by Act 32 of 1978, s. 16, for certain words (w.e.f. 2-2-1983).

2. Subs. by s. 17, *ibid.*, for “Indian Arms Act, 1878” (w.e.f. 2-3-1983).

3. The word “Indian” omitted by s. 17, *ibid.* (w.e.f. 2-3-1983).

4. Ins by s. 18, *ibid.* (w.e.f. 2-3-1983).

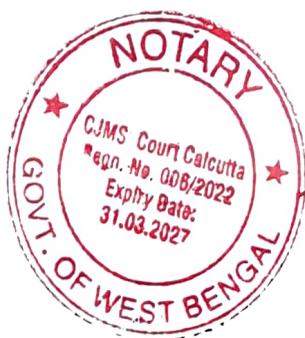


(5) A rule made under this Act shall not take effect ^{1***} until it has been published in the Official Gazette, ^{2***}.

(6) The publication in the Official Gazette of a rule purporting to be made under this Act shall be conclusive evidence that it has been duly made, and, if it requires sanction, that it has been duly sanctioned.

(7) All powers to make rules conferred by this Act may be exercised from time to time as occasion requires.

³[(8) Every rule made under this Act shall be laid, as soon as may be after it is made, before each House of Parliament, while it is in session, for a total period of thirty days which may be comprised in one session or in two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.]



1. The words "if it is made by the Governor-General in Council" omitted by the A.O.1937.

2. The words "and if it is made by the Local Government until it has been published in the local Official Gazette" omitted, *ibid*.

3. Ins. by Act 32 of 1978, s. 19 (w.e.f. 2-3-1983).

- 18 - Assurance - 11



केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार)
(Ministry of Environment, Forest & Climate Change, Govt. of India)
क्षेत्रीय निदेशालय, कोलकाता
Regional Directorate, Kolkata



MOST URGENT
Hon'ble NGT Matter

File No.: CM-13014/28/2025-TECH-RD-KOLKATA-RD (Kolkata)

Dated 01.12.2025

To
The Member Secretary
State Pollution Control Board, Odisha
Paribesh Bhavan, A/118, Nilakantha Nagar
Unit- VIII, Bhubaneswar- 751012, Odisha
Email- membersecretary@ospcbboard.org

Subject: The Hon'ble NGT (PB) order dated 14.10.2025 in the matter of OA No. 527/2025/(PB) (News Item titled "1 dead 8 injured in blast at illegal firecracker store room in Odisha's Boudh" appearing in Millennium Postdated 22.09.2025.-reg

Reference: Hon'ble NGT (PB) order dated 14.10.2025 in the matter of OA No. 527/2025/(PB)

Sir,

The Hon'ble NGT (PB) vide order dated 14.10.2025 in the matter of OA No. 527/2025/(PB) (News Item titled "1 dead 8 injured in blast at illegal firecracker store room in Odisha's Boudh") appearing in Millennium Postdated 22.09.2025, impleaded following as respondent in the matter:

- Central Pollution Control Board, through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi - 11003,
- Odisha State Pollution Control Board, through its Member Secretary, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit - VIII, Bhubaneswar - 751012, Odisha
- Collector and District Magistrate Boudh, Office of the Collector and DM, Boudh Odisha- 762014

A copy of the Hon'ble NGT order dated 14.10.2025 enclosed for kind reference.

In view of the above, it is requested to provide the action taken report with cause of accident and also provide status of payment of compensation to the family members of the deceased victims and the injured, latest by December 4, 2025.

Yours faithfully,

Encl: As Above,

(M. K. Biswas)

Regional Director

Email: mkbiswas.cpcb@nic.in

Copy To: DH Law Division for kind information please

मुख्यालय/Head Office:
परिवेश भवन/Parivesh Bhawan,
एस्ट अर्जुन नगर/East Arjun Nagar
दिल्ली/Delhi-110 032



क्षेत्रीय निदेशालय/Regional Directorate:
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